

ITEM NO.9

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.102-103/2017 in Petition(s) for Special Leave to Appeal (C)  
No(s).8398-8399/2005

SUPER BAZAR KARAMCHARI DALIT SANGH & ORS. Petitioner(s)  
VERSUS  
UNION OF INDIA & ORS. Respondent(s)

(For directions and office report)

Date : 27/04/2017 These applications were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)

M/s Mitter & Mitter Co., Adv.

For Respondent(s)  
For UOI

Ms.Pinky Anand, ASG  
Ms.Sunita Sharma, Adv.  
Ms.Binu Tamta, Adv.  
Ms.Rekha Pandey, Adv.  
Mr.Meenesh Kumar Dubey, Adv.  
Mr.W.A.Qadri, Adv.  
Mr.Raj Bahadur Yadav, Adv.

For M/s Writers  
& Publishers Ltd.

Mr.N.K.Mody, Sr.Adv.  
Mr.Ankur Mody, Adv.  
Mr. M. P. Shorawala, Adv.  
  
Mr.S.Wasim A.Qadri, Adv.  
Mr.Jubair Ahmad Khan, Adv.  
Mr.Zaid Ali, Adv.  
Mr.Tamim Qadri, Adv.  
Mr.Mudasir Nabi, Adv.  
  
Dr. Kailash Chand, Adv.  
  
Sri Lok Nath Rath, Adv.  
Dr.Sanjay Gupta, Adv.  
Dr. Sushil Balwada, Adv.  
  
Mr. Anis Ahmed Khan, Adv.  
  
Mr. Aruneshwar Gupta, Adv.

Mr. Arvind Kumar Gupta, Adv.

Mr. Bimal Roy Jad, Adv.

Mr. C. D. Singh, Adv.

Mr. D. N. Goburdhan, Adv.

Mr. K. R. Sasiprabhu, Adv.

Mr. P. Narasimhan, Adv.

Mr. Prashant Bhushan, Adv.

Mr. Ravindra Kumar, Adv.

Mr. Surya Kant, Adv.

Mr. V. K. Verma, Adv.

Ms. Aruna Gupta, Adv.

Ms. Jyoti Mendiratta, Adv.

Ms. Kaveeta Wadia, Adv.

Ms. Puja Sharma, Adv.

M/s Saharya & Co., Adv.

Ms. S. Janani, Adv.

Ms. Sushma Suri, Adv. (NP)

Upon hearing the counsel the Court made the following

O R D E R

Heard Ms.Pinky Anand, learned Additional Solicitor General appearing on behalf of the Union of India and Mr.N.K.Mody, learned senior counsel appearing on behalf of M/s Writers and Publishers Ltd.

Prayers A, B and C, made in the instant applications, are allowed as prayed for. It is also directed, that the sale consideration, after deduction of administrative and/or other

permissible charges, shall be disbursed to M/s Writers and Publishers Ltd. in satisfaction of the order passed by this Court, subject to the final report.

I.A.Nos.102-103 of 2017 are allowed, in the above terms.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RENUKA SADANA)  
ASSISTANT REGISTRAR